IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 606
IB-553/PB/2020

IN THE MATTER OF:
Mr. Manoj Kapoor ...PETITIONER

Vs.

M/s. Divine Infracon Pvt. Ltd. ...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 28.09.2022
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Adv. Akash Vajpai
For the Respondent/Corporate Debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Financial Creditor. The Learned Counsel for the Corporate Debtor has commenced his arguments today. For continuation of the arguments of the Corporate Debtor, list this matter on 14.10.2022. Both the Counsels are directed to appear physically on 14.10.2022.

—Sd—
(Rahul Bhatnagar)
Member (T)

—Sd—
(P.S.N Prasad)
Member (J)

(Meenu)